

ITEM NO.2

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRLMP. 5571/2015 in Criminal Appeal No(s). 1392/2008

SUDHIR KUMAR JAIN

Appellant(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

(for bail and office report)

Date : 15/05/2015 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s) Ms.Gouri Karuna Dasd Mohanti, Adv.  
Ms.Suman Kashyap, Adv.  
Mr.Ali Jethmalani, Adv.  
Mr. Snehasish Mukherjee,Adv.

For Respondent(s) Ms. Ruchi Kohli,Adv.  
Ms.Nidhi Jaswal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Having gone through the records of the case and in the peculiar facts and circumstances of the case, we deem it proper to release the appellant on bail. Accordingly, we direct that the appellant be released on bail, subject to the satisfaction of the Trial Court.

CRLMP No.5571/2015 is allowed accordingly.

(G.V.Ramana)  
AR-cum-PS

(Vinod Kulvi)  
Asstt.Registrar